

RELIANCE GENERAL INSURANCE COMPANY LIMITED

(Regd Office: 3rd Floor, Maker Chambers IV, Nariman Point, Mumbai 400 021)

RGICL/CL(FIRE)/FORM 4

CONSEQUENTIAL LOSS (FIRE) INSURANCE

POLICY FORM

IN CONSIDERATION OF the Insured named in the Schedule hereto having paid to Reliance General Insurance Company Ltd.(hereinafter called the COMPANY), the premium mentioned in this Schedule, the Company agrees, subject to the Special Conditions and Exclusion contained herein or endorsed or otherwise expressed hereon and also to the Conditions and Exclusions contained in the FIRE POLICY covering the interest of the Insured in the property at the premises (hereinafter called FIRE POLICY).

THAT if any building or other property or any part thereof used by the Insured at the premises for the purpose of the Business, be destroyed or damaged by the perils covered under the FIRE POLICY. (Destruction or damage so caused being hereinafter termed Damage), and the Business carried on by the Insured at the Premises be in consequence thereof interrupted or interfered with, THEN THE COMPANY WILL PAY TO THE INSURED in respect of each item in the Schedule hereto the amount of loss resulting from such interruption or interference in accordance with the Provisions contained therein:

PROVIDED THAT

- 1) such damage is caused at any time after payment of the premium during the period of insurance named in the Schedule or of any subsequent period in respect of which the Insured shall have paid and the Company shall have accepted the premium required for the renewal of the policy.
- 2) at the time of the happening of the damage there shall be in force a FIRE POLICY covering the interest of the Insured in the property at the premises against such damage and that payment shall have been made or liability admitted thereunder . However, this Proviso shall not apply where payment is not made under FIRE POLICY, solely due to operation of a proviso in FIRE POLICY excluding liability for losses below a specified amount.
- 3) The liability of the Company shall in no case exceed in respect of each item the sum expressed in the said Schedule to be insured thereon or in the whole the total sum insured hereby or such other sum or sums as may hereafter be substituted therefor by memorandum duly signed by or on behalf of the Company.



CONDITIONS

1. The insurance by this Policy shall cease if:
 - a. the business be wound up or carried on by a Liquidator or Receiver or Permanently discontinued
or
 - b. The Insured's interest ceases otherwise than by death.
or
 - c. Any alteration be made either in the business or in the premises or property therein where by the risk of damage in increased at any time after the commencement of this insurance, unless its continuance be admitted by memorandum signed by or on behalf of the Company.
2. Notice shall be given to the Company of alteration in existing blocks, addition of new blocks and/or premises and/or deletion of existing blocks and/or premises during the currency of the Policy to enable the Company to determine whether the basic rate of the Policy undergoes a change as a result of such inclusions exclusions and to effect necessary adjustments in the premium under this Policy.
3. On the happening of any Damage in consequence of which a claim is or may be made under this Policy the insured shall
 - a. forthwith give notice thereof to the Company.
 - b. with due diligence do and concur in doing and permit to be done all things which may be reasonably practicable to minimise or check any interruption of or interference with the business or to avoid or diminish the loss.
 - c. not later than thirty days after the expiry of the period of Indemnity or within such further time as the Company may in writing allow, at his own expense deliver to the Company in writing a statement setting forth particulars of his claim together with details of all other insurances (if any) covering the damage or any part of it or consequential loss of any kind resulting therefrom.
 - d. at his own expense produce or procure and give to the Company such books of accounts and other business books, vouchers, invoices, balance sheets and other documents, proofs, information, explanation and other evidences may reasonably be required by or on behalf of the Company for the purpose of investigating or verifying the claim together with a declaration on oath or in other legal form of the Truth of the claim and of any matter connected therewith.



No claim under this Policy shall be payable unless the terms of this condition have been complied with and in the event of non-compliance therewith in any respect, any payment on account of the claim already made shall be repaid to the Company forthwith.

4. In no case whatsoever shall the Company be liable in respect of any claim under this policy after the expiration of:
 - a. One year from the end of the period of indemnity of if later.
 - b. Three months from the date on which payment shall have been made or liability admitted by the Insurers covering the Damage giving rise to the said claim unless the claim is the subject of pending action or Arbitration.
5. This Policy and the Schedule annexed (which forms an integral part of this Policy) shall be read together as one contract and words and expressions to which specific meanings have been attached in any part of this Policy or of the Schedule shall bear such specific meanings wherever they may appear.
6. This insurance does not cover any loss resulting from damage occasioned by or through or in consequence, directly or indirectly, of any of the following occurrences namely:
 - a. War, Invasion, Act of Foreign Enemy, Hostilities or Warlike Operations (whether war be declared or not), Civil War.
 - b. Mutiny, Civil Commotion assuming the proportion of or amounting to a Popular Rising, Military Rising, Insurrection, Rebellion, Revolution, Military or Usurped Power.
 - c. In any action suit or other proceeding where the Company alleges that by reason of this condition any loss or damage is not covered by this Insurance, the burden of proving that such loss or damage is covered shall be upon the Insured.
7. At all times during the period of insurance of this Policy, the insurance cover will be maintained to the full extent of the respective sum insured in consideration of which upon the settlement of any loss under this Policy, pro-rata premium for the unexpired period from the date of loss to the expiry of period of insurance for the amount of such loss shall be payable by the insured to the Company.



The additional premium referred above shall be deducted from the net claim amount payable under the Policy. This continuous cover to the full extent will be available notwithstanding any previous loss for which the Company may have paid hereunder and irrespective of the fact whether the additional premium as mentioned above has been actually paid or not following such loss. The intention of this condition is to ensure continuity of the cover to the Insured subject only to the right of the Company for deduction from the claim amount when settled of pro-rata premium to be calculated from the date of loss till expiry of the Policy.

Notwithstanding what is stated above, the Sum Insured shall stand reduced by the amount of loss in case the Insured immediately on occurrence of loss exercises his option not to reinstate the Sum Insured as above.

RIOT, STRIKE MALICIOUS AND TERRORIST DAMAGE CLAUSE

This Policy is extended to cover damage as defined in this Policy to include RIOT, STRIKE, MALICIOUS and TERRORIST DAMAGE which for the purpose of this endorsement shall mean as under:

- I. "Loss of or visible physical damage by external violent means to the property insured directly caused by:
 - i. The act of any person taking part together with others in any disturbance of the public peace (whether in connection with a strike or lock-out or not) not being an occurrence mentioned in Condition 6 (a),(b).
 - ii. The action of any lawfully constituted authority in suppressing or attempting to suppress any such disturbance or in minimising the consequence of any such disturbance.
 - iii. The wilful act of any striker or locked-out worker done in furtherance of strike or in resistance to a lockout resulting in visible physical damage by external violent means.
 - iv. The action of any lawfully constituted authority in preventing or attempting to prevent any such act or in minimising the consequences of any such act.
 - v. Any malicious act but excluding omission of any kind of any person (whether or not such act is committed in the course of a disturbance of public peace) provided that the Company shall not be liable for any loss or damage arising out of or in the course of burglary, housebreaking, theft or larceny or any attempt by any person taking part therein.



- II. Loss of or damage to the property insured by explosion or otherwise directly caused by:
1. An act of terrorism committed by a person or persons acting on behalf of or in connection with any organisation.
 2. The action of any lawfully constituted authority in suppressing or attempting to suppress any such act of terrorism or in minimising the consequences thereof.

For the purpose of this clause “Terrorism” shall mean the use of violence for political ends and shall include any use of violence for the purpose of putting the public or any section of the public in fear.

This insurance does not cover:

- a. Loss resulting from total or partial cessation of work or the retarding or interruption of any process or operation or omission of any kind other than that arising directly from destruction of or damage to the premises or the property of the Insured caused by the perils insured against under this Policy.
- b. Loss occasioned by permanent or temporary dispossession resulting from confiscation, commandeering or requisition by any lawfully constituted Authority.
- c. Loss occasioned by permanent or temporary dispossession of any building or plant or machinery resulting from the unlawful occupation by any person of such building or plant or unit or machinery or prevention of access to the same.

Provided nevertheless that the Company is not relieved under (b) or (c) above of any liability to the insured in respect of loss following physical damage to the premises or the property therein of the Insured occurring before dispossession or during temporary dispossession.



SCHEDULE

THE INSURED :	POLICY NO. ISSUED AT DATE
THE BUSINESS :	
THE PREMISES :	
The indemnity: The amount which the Insured is entitled to recover under the provisions of the attached Specification which is declared to be incorporated in and to form part of this Schedule but not exceeding the total Sum Insured hereby.	
Total Sum Insured:	
Period of Indemnity:	Months
Period of Insurance :	From To
PERIL COVERED	RATE PREMIUM
Statistical Code No.	

In witness whereof the undersigned being duly authorised by and on behalf of the company has/have hereunto set his/their hands/s.

Reliance General Insurance Company Ltd

Duly Constituted Attorney(s)



SPECIFICATION A – INSURANCE ON GROSS PROFIT ON TURNOVER BASIS

Item No.	Sum Insured
1. Gross Profit	Rs.
2.	
3.	
Total	Rs.

The insurance under item no.1 is limited to loss of Gross Profit due to (a) Reduction in Turnover and (b) Increase in Cost of Working and the amount payable as indemnity thereunder shall be:

- a) **IN RESPECT OF REDUCTION IN TURNOVER:** the sum produced by applying the Rate of Gross Profit to the amount by which the Turnover during the indemnity Period shall in consequence of the damage, fall short of the Standard Turnover.
- b) **IN RESPECT OF INCREASE IN COST OF WORKING:** the additional expenditure (subject to the provisions of Memo 2) necessarily and reasonably incurred for the sole purpose of avoiding or diminishing the reduction in Turnover which but for that expenditure would have taken place during the Indemnity Period in consequence of the damage, but not exceeding the sum produced by applying the Rate of Gross Profit to the amount of the reduction thereby avoided.

Less any sum saved during the Indemnity Period in respect of such of the Insured Standing Charges as may cease or be reduced in consequence of the damage.

Provided that if the Sum Insured by this ITEM be less than the sum produced by applying the Rate of Gross Profit to (where the Indemnity Period exceeds 12 months insert 'times' as may be appropriate e.g. for 18 months insert one and a half times) the Annual Turnover, the amount payable shall be proportionately reduced.

Departmental Clause:

If the business be conducted in departments, the independent trading results of which are ascertainable, the provision of Clauses (a) and (b) of Item 1 shall apply separately to each department affected by the damage except that if the Sum Insured by the said item be less than the aggregate of the sum produced by applying the rate of gross profit for each department of the business (whether affected by the damage or not) to the relative Annual Turnover thereof, the amount payable shall be proportionately reduced.



DEFINITIONS

GROSS PROFITS - The sum produced by adding to the Net Profit the amount of the Insured Standing Charges or if there be no Net Profit the amount of the Insured Standing Charges less such a proportion of any net trading loss as the amount of the Insured Standing Charges bears to all the Standing Charges of the business.

NET PROFIT - The net trading profit (exclusive of all capital receipts and accretions and all outlay property chargeable to capital) resulting from the business of the Insured at the premises after due provision has been made for all Standing and other charges including depreciation, but before the deduction of any taxation chargeable on profits.

INSURED STANDING CHARGES - (Appropriate list to be inserted)

TURNOVER - The money paid or payable to the Insured for goods sold and delivered and for services rendered in course of the business at the premises.

INDEMNITY PERIOD - The period beginning with the occurrence of the damage and ending not later than- months thereafter during which the results of the business shall be affected in consequence of the damage.

RATE OF GROSS PROFIT - The rate of Gross Profit earned on the turnover during the financial year immediately before the date of the damage.	To which such adjustments shall be made as may be necessary to provide for the trend of the business and for variation in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been contained during the relative period after the damage .
ANNUAL TURNOVER - The Turnover during the twelve months immediately before the date of the damage.	
STANDARD TURNOVER - The Turnover during that Period in the twelve months immediately before the date of the damage which corresponds with the Indemnity Period.	

Memo 1. If during the Indemnity Period goods shall be sold or services shall be rendered elsewhere than at the premises for the benefit of the business either by the Insured or by others on his behalf, the money paid or payable in respect of such sales or services shall be brought into account in arriving at the Turnover during the Indemnity Period.



Memo 2.

If any Standing Charges of the business be not insured by this Policy, then in computing the amount recoverable hereunder as increase in Cost of Working, that proportion only of the additional expenditure shall be brought into account which the sum of the Net Profit and the Insured Standing Charges bears to the sum of the Net Profit and all the Standing Charges.

Memo 3.

If the Insured declares, at the latest twelve months after the expiry of any period of insurance, that the Gross Profit earned (or a proportionately increased multiple thereof where the maximum Indemnity Period exceed 12 months) during the accounting period of 12 months most nearly concurrent with any period of insurance, as certified by the Insured's Auditors was less than the Sum Insured thereon, a pro-rata return of premium not exceeding 50% of the premium paid on such Sum Insured for such period of Insurance shall be made in respect of the difference.

If any damage has occurred giving rise to a claim under this policy such return shall be made in respect only of said difference as is not due to the damage.

SPECIFICATION B - INSURANCE ON GROSS PROFIT ON OUTPUT BASIS

Item No.

Sum Insured

1. On Gross Profit

Rs.

THE INSURANCE UNDER ITEM NO. 1 is limited to loss of Gross Profit due to (a) Reduction in Output and (b) Increase in Cost of Working and the amount payable as indemnity thereunder shall be:

- c) In respect of Reduction in Output: the sum produced by applying the Rate of Gross Profit to the amount by which the Output during the indemnity Period shall in consequence of the damage, fall short of the Standard Output.
- d) In respect of Increase in Cost of Working: the additional expenditure (subject to the provisions of Memo 2) necessarily and reasonably incurred for the sole purpose of avoiding or diminishing the reduction in Output which but for that expenditure would have taken place during the Indemnity Period in consequence of the damage, but not exceeding the sum produced by applying the Rate of Gross Profit to the amount of the reduction thereby avoided.

Less any sum saved during the Indemnity Period in respect of such of the Insured Standing Charges as may cease or be reduced in consequence of the damage.



Provided that if the Sum Insured by this item be less than the sum produced by applying the Rate of Gross Profit to the Annual Output, the Amount payable shall be proportionately reduced.

Departmental Clause

If the business be conducted in departments, the independent trading results of which are ascertainable, the provision of Clauses (a) and (b) of item 1 shall apply separately to each department affected by the damage except that if Sum Insured by the said item be less than the aggregate of the sum produced by applying the rate of gross profit for each department of the business (whether affected by the damage or not) to the relative Annual output thereof, the amount payable shall be proportionately reduced.

Memo 1. If during the Indemnity Period goods shall be produced elsewhere than at the premises for the benefit of the business either by the Insured or by others on the Insured's behalf, the quantity so produced shall be brought into account in arriving at the Output during the Indemnity Period.

Memo 2. If any Standing Charges of the business be not insured by this Policy, then in computing the amount recoverable hereunder as Increase in cost of Working, that proportion only of the additional expenditure shall be brought into account which the sum of the Net Profit and the Insured standing Charges bears to the sum of the Net Profit and all the Standing Charges.

Memo 3. If the Insured declares at the latest twelve months after the expiry of any period of Insurance, that the Gross Profit earned (or a proportionately increased multiple thereof where the maximum Indemnity Period exceeds 12 months) during the accounting period of 12 months most nearly concurrent with any period of Insurance as certified by the Insured's Auditors was less than the Sum Insured thereon, a pro-rata return of premium not exceeding 50% of the premium paid on such Sum Insured for such period of Insurance shall be made in respect of the difference.

If any damage has occurred giving rise to a claim under this policy, such return shall be made in respect only of said difference as is not due to the damage.



SPECIFICATION C- "DIFFERENCE" BASIS

Item No.	Sum Insured Rs.
1: On Gross Profit	

THE INSURANCE UNDER ITEM NO.1 is limited to loss of Gross Profit due to (a) Reduction in Turnover and (b) Increase in Cost of Working and the amount payable as indemnity thereunder shall be:-

- (a) In respect of Reduction in Turnover: the sum produced by applying the Rate of Gross Profit to the amount by which the Turnover during the Indemnity Period shall, in consequence of the damage, fall short of the Standard Turnover.
- (b) In respect of Increase in Cost of Working: the additional expenditure necessarily and reasonably incurred for the sole purpose of avoiding or diminishing the reduction in Turnover which but for that expenditure would have taken place during the Indemnity Period in consequence of the damage, but not exceeding the sum produced by applying the Rate of Gross Profit to the amount of the reduction thereby avoided.

less any sum saved during the Indemnity Period in respect of such of the charges and expenses of the business payable out of Gross Profit as may cease or be reduced in consequence of the damage.

Provided that if the sum Insured by this item be less than the sum produced by applying the Rate of Gross Profit to the Annual Turnover, the amount payable shall be proportionately reduced.

Department Clause

If the business be conducted in departments, the independent trading results of which are ascertainable, the provision of Clauses (a) and (b) of item 1 shall apply separately to each department affected by the damage except that if the Sum Insured by the said item be less than the aggregate of the sum produced by applying the rate gross profit for each department of the business (whether affected by the damage or not) to the relative Annual Turnover thereof, the amount payable shall be proportionately reduced.

DEFINITIONS

GROSS PROFIT - The amount by which

- (1) the sum of the Turnover and the amount of the Closing stock shall exceed
- (2) the sum of the amount of the Opening Stock and the amount of the Specified Working Expenses.



Note:- The amount of the Opening and Closing Stock shall be arrived at in accordance with Insured's normal accountancy methods, due provisions being made for depreciation.

Specified Working Expenses:-

1. All Purchases (less discounts received)
2. % of the Annual Wage Roll (including Holiday and Insurance contributions)
3. Power
4. Consumable Stores
5. Carriage
6. Packing Materials
7. Bad Debts
8. Discounts Allowed
9. Any other expenses to be specified

Note:- The words and expressions used in this definition shall have meaning usually attached to them in the books and accounts of the Insured.

TURNOVER - The money paid or payable to the Insured for goods sold and delivered and for services rendered in course of the business at the premises.

INDEMNITY PERIOD - The period beginning with the occurrence of the damage and ending not later than _____ months thereafter during which the results of the business shall be affected in consequence of the damage.

RATE OF GROSS PROFIT: The rate of Gross Profit per unit earned on the Turnover during the financial year immediately before the date of the damage.	To which such adjustments shall be made as may be necessary to provide for the trend of the business and for variations in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been obtained during the relative period after the damage.
ANNUAL TURNOVER: The Turnover during the twelve months immediately before the date of the damage.	
STANDARD TURNOVER: The Turnover during that Period in the twelve months immediately before the date of the damage which corresponds with the Indemnity Period	



Memo 1. If during the Indemnity Period goods shall be sold or services shall be rendered elsewhere than at the premises for the benefit of the business either by the Insured or by others on the Insured's behalf, the money paid or payable in respect of such sales or services shall be brought into account in arriving at the Turnover during the Indemnity Period.

Memo2. If the Insured declares, at the latest twelve months after the expiry of any period of Insurance, that the Gross Profit earned (or a proportionately increased multiple thereof where the maximum Indemnity Period exceeds 12 months) during the accounting period of 12 months most nearly concurrent with any period of Insurance, as certified by the Insured's Auditors, was less than the Sum Insured thereon, a pro-rata return of premium not exceeding 50% of the premium paid on such Insured for such period of Insurance shall be made in respect of the difference.

If any damage has occurred giving rise to a claim under this policy, such return shall be made in respect only of said difference as is not due to the damage.

SPECIFICATION C1 - REVENUE BASIS

ITEM NO.	SUM INSURED
1. On Gross Revenue	Rs.

The insurance under Item No. 1 is limited to (a) loss of Gross Revenue and (b) increased in cost of working and the amount payable as indemnity thereunder shall be

(a) in respect of loss of Gross Revenue: the amount by which the Gross Revenue during the Indemnity Period shall, in consequence of the damage, fall short of the Standard Gross Revenue.

(b) In respect of Increase in Cost of Working: the additional expenditure necessary and reasonably incurred for the sole purpose of avoiding or diminishing the loss of Gross Revenue which but for that expenditure would have taken place during the Indemnity Period in consequence of the damage but not exceeding the amount of the reduction in Gross Revenue thereby avoided.

Less any sum saved during the Indemnity Period in respect of such of the working expenses and standing charges of the business as may cease or be reduced in consequence of the damage.



Provided that if the Sum Insured by this item be less than the Annual Gross Revenue the amount payable shall be proportionately reduced.

DEFINITIONS

GROSS REVENUE: The money paid or payable to the Insured for ____ (Here is inserted an agreed description such as “work done and services rendered or entertainment provided and if necessary a qualifying exclusion such as “excluding the cost of drink and food supplied”) in course of the business at the premises.

INDEMNITY PERIOD: The period beginning with the occurrence of the damage and ending not later than _____months thereafter during which the results of the business shall be affected in consequence of the damage.

STANDARD GROSS RENEUE - The Gross Revenue during that period in the twelve months immediately before the ate of the damage which corresponds with the Indemnity Period	To which such adjustments shall be made as may be necessary to provide for the trend of the business and for variation in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been obtained during the relative period after the damage.
ANNUAL GROSS REVENUE - The Gross Revenue during the twelve months immediately before the date of the damage	

MEMO 1 If during the Indemnity Period work shall be done or services rendered elsewhere than at the premises for the benefit of the business either by the Insured or by others on the Insured’s behalf, the money paid or payable in respect of such work or services shall be brought into account in arriving at the Gross Revenue during the Indemnity Period.

MEMO 2 In the event of the Gross Revenue earned during the accounting period of twelve months most nearly concurrent with any period of insurance as certified by the Insured’s Auditors being less than the Sum Insured thereon, a pro rata return of premium not exceeding 50 percent of the premium paid on such Sum Insured for such period of insurance will be made in respect of the difference provided the Insured’s declaration is received within twelve months of the expiry of the policy. If any damage shall have occurred, giving rise to a claim under this policy such return shall be made in respect only of so much of the said difference as is not due to such damage.



NOTE- The word Gross Revenue, wherever they occur, may be altered to Revenue, Gross Income, Commission, Gross Fees, Royalties or similar term to suit the nature of the income of an insured's business.

SPECIFICATION D (II) - WAGES

(i) Dual Basis

THE INSURANCE UNDER ITEM.....is limited to loss in respect of Wages and the amount payable as indemnity thereunder shall be

(a) In respect of Reduction in Turnover

(i) during the portion of the Indemnity Period beginning with the occurrence of the damage and ending not later than.....weeks thereafter, the sum produced by applying the Rate of Wages to the Shortage in Turnover/Output during the said portion of the Indemnity Period

less any saving during the said portion of the Indemnity Period through reduction in consequence of the damage in the amount of Wages paid.

(ii) during the remaining portion of the Indemnity Period the sum produced by applying the Rate of Wages to the shortage in Turnover/output during the said remaining portion of the Indemnity period.

less any saving during the said remaining portion of the Indemnity Period through reduction in consequence of the damage in the amount of Wages paid but not exceeding the sum produced by applyingper cent of the Rate of Wages to the Shortage in Turnover/Output as is deducted for saving under the terms of Clause (i)

OPTION TO CONSOLIDATE - At the option of the insured, the number of weeks referred to in clause (a) (i) above may be increase to.....(insert here equivalent number of weeks ascertained from the conversion table provided in Section II - Rule 3A) provided that the amount arrived at under the provisions of clause (a) (ii) shall not exceed such amount as is deducted under clause (a) (i) for savings effected during the said increased number of weeks.

(b) In respect of Increase in Cost of Working so much of the additional expenditure described in Clause (b) of item 1 as exceeds the amount payable thereunder but not more than the additional amount which would have been payable in respect of Reduction in Turnover/Output under the Provisions of Clauses (a) (i) and (ii) of this item had such expenditure not been incurred.



Provided that if the Sum Insured by this item be less than the sum produced by applying the Rate of Wages to (insert the appropriate multiple if the Indemnity Period exceeds 12 months e.g. where the indemnity period is eighteen months insert one and a half times) the Annual Turnover/Output, the amount payable under this item shall be proportionately reduced.

DEFINITIONS

WAGES - Total Wages of all employees other than those whose wages are insured as a standing charge

Note - The above definition may be altered to suit the requirements of individual clients.

RATE OF WAGES - The Rate of Wages to Turnover/Output during the financial year immediately before the date of the damage to which such adjustments shall be made as may be necessary to provide for the trend of the business and for variations in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been obtained during the relative period after the damage.

SHORTAGE IN TURNOVER/OUTPUT - The amount by which the Turnover/Output during a period shall in consequence of the damage fall short of the part of the Standard Turnover/Output which relates to that period.

SPECIFICATION D(II)-WAGES

(ii) PRO RATA BASIS

The insurance under item No.....on.....weeks Wages on sum insured Rs..... is limited to the loss incurred by the Insured by the payment of Wages for a period beginning with the occurrence of the damage and ending not later than.....weeks thereafter.

The amount payable as indemnity under this item shall be the actual amount which the Insured shall pay as Wages for such period to employees whose services cannot in consequence of the damage be utilised by the Insured at all and an equitable part (based upon shortage of production) of the Wages paid for such period to employees whose services cannot in consequence of the damage be utilised by the Insured to the full:



Provided that if the sum insured by this item shall be less than the aggregate amount of the Wages that would have been paid during the.....weeks immediately following the damage, had the damage not occurred, the amount payable shall be proportionately reduced.

SPECIFICATION E - LAY OFF AND OR RETRENCHMENT COMPENSATION WITH OR WITHOUT NOTICE WAGES LIABILITY

The Insurance under Item No..... is limited to the amount which the Insured shall become legally liable to pay and shall pay to employees as:

- i) Lay-off and /or Retrenchment Compensation or
- ii) Lay-off and/or Retrenchment Compensation with or without Notice Wages Liability or
- iii) Lay-off Compensation or
- iv) Retrenchment Compensation or
- v) Retrenchment Compensation with or without notice Wages Liability

under the provisions of the Industrial Dispute Act, 1947 and all subsequent amendments thereto

Provided that, the amount payable as indemnity under this item shall not exceed the amount which would otherwise have been payable as Wages to the said employees during the period of indemnity had no damage occurred.

Provided also that, if the Sum Insured by this policy shall be less than the aggregate amount of ** to the said employees the amount payable shall be proportionately reduced.

For the purpose of this item the term ' Employee' shall mean 'Workman' as defined under the Industrial Disputes Act, 1947 and subsequent amendments thereto but excluding those employees whose remuneration is insured as a standing charge under item 1 of this Policy.

** Insert here the appropriate cover opted by the insured, viz.

- i) Lay-off and /or Retrenchment Compensation or
- ii) Lay-off and/or Retrenchment Compensation with or without Notice Wages Liability: or
- iii) Lay-off Compensation or
- iv) Retrenchment Compensation or
- v) Retrenchment Compensation with or without notice Wages Liability as the case may be.



SPECIFICATION F - ADDITIONAL COVER CLAUSES

AUDITORS CLAUSE, (Modifying the Company's liability under Condition 3)

The Insurance under item No.....is limited to the reasonable charges payable by the Insured to their Auditors for producing and certifying any particulars or details contained in the Insured's books of account or other business books or documents or such other proofs, information or evidence as may be required by the Company under the terms of Condition 3 of this Policy. Any particulars or details contained in the Insureds books of account or other business books or documents which may be required by the Company under Condition 3 of this Policy for the purpose of investigating or verifying any claim hereunder may be produced and certified by the Insured's Auditors, and their certificate shall be prima facie evidence of the particulars and details to which such certificate relates.

SPECIFICATION G - NEW BUSINESS CLAUSE

For the purpose of any claim arising from damage occurring before the completion of the first year's trading of the business at the premises, the terms "Rate of Gross Profit", "Annual Output/Turnover" and "Standard Output/Turnover" shall bear the following meanings and not as within stated:-

RATE OF GROSS PROFIT - The rate of Gross Profit earned on the Output/Turnover during the period between the date of the commencement of the business and the date of the damage.	To which such adjustments shall be made as may be necessary to provide for the trend of the business and for variations in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred, so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been obtained during the relative period after the damage.
ANNUAL OUTPUT/TURNOVER - The proportional equivalent, for a period of twelve months or the Output/Turnover realised during the period between the commencement of the business and the date of the damage	
STANDARD OUTPUT/TURNOVER - The proportional equivalent , for a period equal to the Indemnity Period of the Output/Turnover realised during the period between the commencement of the business and the date of the damage	



SPECIFICATION H - SOLICITORS AND PROFESSIONAL MEN'S FEES.

SPECIFICATION OR PROFESSIONAL MEN'S POLICY

SPECIFICATION referred to in policy no _____ issued by Reliance General Insurance Company Limited in the mane of _____ and forming part of that policy.

	Sum Insured
Item 1. On Gross Fees	Rs.
Item 2. On Additional Expenditure	Rs.
Item 3. On legal, Clerical & other charges	Rs.
Total	Rs.

THE INSURANCE UNDER ITEM 1 is limited to **LOSS OF GROSS FEES** and **INCREASE IN COST OF WORKING** and the amount payable as indemnity there under shall be

- a) **In respect of loss of Gross Fees:** the amount _____ on Gross Fees earned during the indemnity period shall, in consequence of the damage, fall short of the Standard Gross Fees.
- b) **In respect of Increase in Cost of Working :** The additional expenditure necessarily and reasonably incurred for the sole purpose of avoiding or diminishing the reduction in Gross Fees which but for that expenditure would have taken place during the Indemnity Period in consequence of the damage, but not exceeding the reduction in Gross Fees thereby avoided.

Less any sum saved during the Indemnity Period in respect of such of the charges and expenses of the business as may cease or be reduced in consequence of the damage.

Provided that if the Sum Insured by this item be less than the Annual Gross Fees, the amount payable shall be proportionately reduced.

THE INSURANCE UNDER ITEM 2 is limited to such further additional expenditure beyond that recoverable under item 1 (b) as the Insured shall necessarily and reasonably incurred during the indemnity Period in consequence of the damage in connection with the fitting up of temporary offices, increase Rent, Rates, Taxes, Lighting, Heating and Insurance thereof, removal costs and expenses incidental thereto.

THE INSURANCE UNDER ITEM 3 is limited to Legal, Clerical and other charges necessarily incurred in the replacement or restoration of deeds and other documents (including stamps thereon), manuscripts, plans, specifications and writings of every description and books (written and printed), books of account, card indexes and other business records not exceeding in respect of any one document, plan, books or card index set the sum of Rs.....



DEFINITIONS

GROSS FEES - The money paid or payable to the Insured for services rendered in course of the business at the premises.

INDEMNITY PERIOD - The period beginning with the occurrence of the damage and ending not later than.....months thereafter during which the results of the business shall be affected in consequence of the damage.

ANNUAL GROSS FEES - The gross Fees earned during the twelve months immediately before the date of the damage	To which such adjustments shall be made as may be necessary to provide for the trend of the business and for variations in or special circumstances affecting the business either before or after the damage or which would have affected the business had the damage not occurred so that the figures thus adjusted shall represent as nearly as may be reasonably practicable the results which but for the damage would have been obtained during the relative period after the damage.
STANDARD GROSS FEES - The Gross Fees earned during that Period in the twelve months immediately before the date of the damage which corresponds with the Indemnity Period.	

MEMO 1. If during the Indemnity Period, services shall be rendered else where than at the premises for the benefit of the business either by the Insured or by others on the Insured's behalf the money paid or payable in respect of such services shall be brought into account in arriving at the amount of the Gross Fees during the Indemnity period.

MEMO 2. The insurance by item 3 extends to cover property as therein described if and in so far as it is not otherwise insured whilst temporarily removed to any premises not in the insured's occupation and whilst in transit between such places by road, rail or inland waterway, in India to an amount not exceeding 10 percent of the Sum Insured by the said item.

MEMO 3. If the Insured declares, at the latest twelve months after the expiry of any period of Insurance, that the Gross fees earned (or a proportionately increased multiple thereof where the maximum indemnity period exceeds 12 months) during the accounting period of 12 months most nearly concurrent with any period of Insurance, as certified by the Insured's Auditors, was less than the Sum Insured thereon, a pro-rata return of premium not exceeding 50% of the premium paid on such sum insured for such period of insurance shall be made in respect of the difference.



Where, however, the declaration is not received by the Company within 12 months after the expiry of the period of Insurance, no refund shall be admissible.

If any damage has occurred giving rise to a claim under this policy, such return shall be made in respect only of said difference as is not due to such damage.

NOTE: As regards the rate for covering Professional Men's Fees, the standard percentage scale of the basis rate provided in the Consequential Loss (Fire) Tariff would be applicable to such covers.

SPECIFICATION I - ALTERNATIVE BASIS CLAUSE

It is agreed and declared that, whenever found necessary, the term OUTPUT may be substituted for the term TURNOVER and for the purpose of this policy OUTPUT shall mean the sale value of goods manufactured by the INSURED in the course of the business at the premises,

Provided that:

- a. Only one such meaning shall be operative in connection with any occurrence involving damage (as within defined)
- b. If the meaning set out above be used, Memo No. 1 shall be altered to read as follows:

MEMO 1: If during the INDEMNITY PERIOD goods shall be manufactured other than at the premises for the benefit of the business either by the Insured or by others on the Insured's behalf, the sale value of the goods so manufactured shall be brought into account in arriving at the OUTPUT during the INDEMNITY PERIOD.

ENDORSE FOR EXTENSION IN RESPECT OF ADDITIONAL PERILS

- A. EXTENSION TO COVER CONSEQUENTIAL LOSS DUE TO OTHER SPECIAL PERILS (like Earthquake, Storm & Tempest)**

In consideration of the payment of the aforementioned premium, it is hereby agreed and declared that notwithstanding anything in the within written Policy contained to the contrary, the term "Damage" as defined under this Policy, shall (subject always to the Special Conditions hereinafter contained) extend to include _____ (appropriate special peril to be inserted here)



PROVIDED THAT it is hereby further expressly agreed and declared that-

- 1) The liability of the Company shall be in no case under this endorsement and the Policy exceed the Sum Insured by this Policy.
- 2) All the Conditions of this Policy shall apply only to the insurance granted by this extension save in so far as the same may be expressly varied by the above Special Conditions.
- 3) The Special Conditions herein shall apply only to the insurance granted by this extension and the Conditions of the Policy shall apply in all respects to the insurance granted by this policy as if this endorsement had not been made thereon.

SPOILAGE CONSEQUENTIAL LOSS COVER

ENDORSEMENT FOR SPOILAGE RISK EXTENSION UNDER THE CONSEQUENTIAL LOSS (FIRE) POLICY

In consideration of the payment of the sum of Rs.....additional premium, it is hereby agreed and declared that notwithstanding anything in the within written policy contained to the contrary, the term “Damage” as defined under this Policy, shall extend to include loss or damage in consequence of Spoilage resulting from the retarding or interruption or cessation of any process or operation caused by any of the perils covered under this Policy.

PROVIDED THAT it is hereby further expressly agreed and declared that-

1. The liability of the Company shall be in no case under this endorsement and the Policy exceed the Sum Insured by this Policy.
 2. All the Conditions of this Policy shall apply (except in so far as they may be hereby expressly varied) and that any reference therein to loss or damage by fire shall be deemed to apply also to loss or damage caused by Spoilage which perils this insurance extends to include by virtue of this endorsement.
- B. Sum to be insured:
- Consequential Loss Cover may be covered for an indemnity period selected by the Insured, and the Sum Insured being gross profit corresponding to the same indemnity period which shall not be less than one month.
- C. Rate to be charged:

The rate to be charged shall not be less than the full Average Spoilage Rate of the items covered against Spoilage Risk under the Material Damage policy. The



'Average Spoilage Rate' shall be the percentage which the aggregate net premium in respect of items covered under the Material Damage Policy against Spoilage Risk bears to the total Sum Insured against spoilage risks under the material damage policy. The cover to be otherwise subject to the Conditions of Average.

OTHER EXTENSIONS

I. Insured Property Stored at other situation

In consideration of the payments of (the aforementioned additional premium) (an additional premium which is included in the premium hereon) it is hereby agreed and declared that subject to the conditions of the policy, loss as insured by item/s No(s) of this Policy resulting from interruption of or interference with the business in consequence of damage (as within defined) to property at the undernoted situation shall be deemed to be loss resulting from damage to property used by the Insured at the premises.

PROVIDED THAT the liability under this memorandum in respect of any one location shall not exceed in respect of (each of)item(s) no(s)..... per cent of the Sum Insured thereunder

Note (a) Property of Insured Stored.

(Where the extension relates solely to property of the Insured, the words 'property at the undernoted situations' and the heading 'SITUATION' should be deleted form the wording and the former replaced by 'property' of the Insured whilst stored anywhere than at premises in the Insured's occupation)

Note (b) Suppliers Premises

(Where the extension relates to more than one supplier with differing limits, the provision and 'SITUATION' should be amended to read as follows:

“PROVIDED THAT the liability under this memorandum in respect of any one location under (each of) item(s) No(s).....shall not exceed the percentage of the Sum Insured thereunder shown against each situation.

SITUATION

LIMIT

Further provided that if the %age shown against the name of the suppliers in whose premises damage has occurred shall be less than the %age of dependence of the Insured on that supplier, the amount otherwise payable shall be proportionately reduced.



Note (c) Premises where a Contract is being carried out:

The following should be inserted under “SITUATION” “Any Location where the Insured is carrying out work”

Note (d) Professional Insured:

(applicable solely to items on the Gross Revenue/Fees of a business providing professional or similar services only)

The words ‘Property at the undernoted situations’ and the heading ‘SITUATION’ should be deleted from the wording and the former replaced by ‘documents belonging to or held in trust by the Insured, whilst temporarily at premises not in the occupation of the Insured or whilst in transit by road, rail or inland waterway.

II. ELECTRICITY STATION, GAS WORKS AND WATER WORKS

In consideration of the payment of an additional premium amounting to Rs..... it is hereby agreed and declared that loss as Insured by (item Nos..... of) this policy resulting from interruption of or interference with the business carried on by the Insured at the premises described within in consequence of failure of electric supply at the terminal ends of the electricity service feeders/Gas Works/ Water Works from which the Insured obtained electric supply/Gas/Water at the said premises directly due to Damage (as within defined to property at an Electricity Station or Sub-station of Public Electricity Supply Undertaking/Gas works/Water works (Excluding Jack wells) from which the Insured obtained electric supply /Gas/Water shall be deemed to be loss resulting from Damage to property used by the Insured at the premises.

Provided, however, that the Company shall not be liable for any loss occasioned by the deliberate act of the Government, Municipal or Local Authority or Supply Authority not performed for the sole purpose of safeguarding life or protecting any part of the supply undertaking’s system or by the exercise by any such Authority of its power to withhold or restrict or ration supply not necessitated solely by damage to the supply undertaking’s generating or supply equipment by an insured peril.

For the purpose of the above extension, the “Indemnity Period” in respect of each damage or of a series of damages consequent on or attributable to one source or original cause shall be as follows

“The period beginning with the occurrence of damage and ending not later than 60 days thereafter during which the results of the business shall be affected in consequence of the damage”



Provided that the Company shall not be liable for any loss unless the duration of each such failure exceeds 24 hours.

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy.

In any action, suit or other proceeding, where the Company alleges that by reason of the provisions of this Condition any loss or damage is not covered by this insurance the burden of proving that this loss or damage is covered shall be upon the Insured.